GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS LOK SABHA STARRED QUESTION NO. 288 ANSWERED ON 20TH MARCH, 2025

UPGRADATION OF NH-719

†*288. SMT. SANDHYA RAY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government proposes to expand Bhind-Etawah-Gwalior National Highway (NH) No. 719 into a four/six-lane highway and if so, the details thereof;

(b) whether there has been any delay in the expansion of the said National Highway despite the approval of its Detailed Project Report (DPR) and if so, the reasons therefor; and

(c) the assistance provided by the Government to the families of the victims of accidents on the said National Highway?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 288 ANSWERED ON 20TH MARCH, 2025 ASKED BY SMT. SANDHYA RAY REGARDING "UPGRADATION OF NH-719"

(a) Government has awarded Consultancy services work for preparation of Detailed Project Report (DPR) for development of Gwalior-Bhind- MP/UP border section of NH-719 to 4/6 lanes in the state of Madhya Pradesh.

(b) No, Sir. At present, the Gwalior-Bhind- MP/UP border section of NH-719 is under Operation and Maintenance (O&M) period of existing BOT (Toll) Concession. Further consideration for development of this section of NH-719 to 4/6 lanes is contingent on feasibility and viability based on the outcome of DPR, inter se priority and synergy with PM Gati Shakti National Master Plan.

(c) Government vide G.S.R. 163(E) dated the 25th February, 2022 has notified the Compensation to Victims of Hit and Run Motor Accidents Scheme to provide compensation in respect of the death of, or grievous hurt to, persons resulting from hit and run motor accidents. The scheme is being implemented with effect from 1st of April, 2022. As per the scheme, a fixed sum of Rs. 2.00 lakh is to be provided in case of death, and a fixed sum of Rs. 50,000 is to be provided in case of grievous hurt.

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